

**Central Administrative Tribunal
Principal Bench, New Delhi**



**C.P. No.250/2020
OA No.2856/2017**

This the 16th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Shri Raj Pal
Aged about 61 years Old
S/o Bhagwan Singh
Tech Grade-I (Retd.)
Under Sr. Section Engineer
(Carriage & Wagons)
Railway Station
Anand Vihar
New Delhi
R/o House No.406
Maharathi Colony
Shahdara, Delhi – 110 032. Petitioner

(through Advocate: Ms. Meenu Mainee)

Versus

1. Shri Rajiv Chaudhry
General Manager
Northern Railways
Headquarter Officer
Baroda House, New Delhi.

2. S.C. Jain
Divisional Railway Manager
Northern Railways
Divisional Office
State Entry Road, New Delhi.

3. Dinesh Kumar
Sr. Section Engineer
(Carriage and Wagon)
Anand Vihar Under DRM's Office,
New Delhi. Respondents

(through Advocate: Shri Shailendra Tiwari)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

Learned counsels for the parties submit that direction of this Tribunal has been complied with by the respondents. Shri Shailendra Tiwari, learned counsel for the respondents submits that the payments as admissible under the rules have already been paid to the petitioner.

2. In view of the aforesaid, the present CP is closed. Notices are discharged.

**(R.N. Singh)
Member (J)**

**(A. K. Bishnoi)
Member (A)**

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